

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No. 116/2001
in O.A. No. 529 of 2000

Dated: 8.3.2002

Shri G.K. Masand, appearing for applicant, states that Respondents have filed a Writ Petition in which the judgment of this Tribunal stands stayed.

As operation of judgment has been stayed, we cannot proceed in the matter any further in view of the said order.

At this stage, as we cannot proceed in the matter, we would like to drop the proceedings and keep it open for the applicant to pursue the remedy, if any wilful dis-obedience of our order takes place, after disposal of Writ Petition by High Court.

The present proceedings are dropped and CP is disposed of accordingly.

Smt. Shanta Shastray
(Smt. Shanta Shastray)
Member (A)

B. Dikshit
(Birendra Dikshit)
Vice Chairman

8/3/2002
order/Judgement despatched
to Applicant/Respondent (s)
on 27.3.2002

B. Dikshit